

HIGH COURT OF CHHATTISGARH, BILASPUR


Endt. No. 6031 / Checker
III-6-1/2001 (NDPS Part-III)

Bilaspur, dated 10 May, 2022

Copy of Government Notification F. No. 4751/1383/XXI-B/C.G./2022, dated 06-05-2022 issued by the Law Department, Government of Chhattisgarh, Atal Nagar, Nava Raipur regarding to **notify the Court of Sessions Judge, Balod, I Additional Sessions Judge, Dantewara & Sessions Judge, Kondagaon as Special Court for hearing of cases under N.D.P.S. Act** is forwarded to -

- 1) The Additional Registrar-cum-P.P.S. to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 2) Private Secretary to Hon'ble Shri Justice Goutam Bhaduri, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 3) Private Secretary to Hon'ble Shri Justice Sanjay K. Agrawal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 4) Private Secretary to Hon'ble Shri Justice P. S. Koshy, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 5) Private Secretary to Hon'ble Shri Justice Sanjay S. Agrawal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 6) Private Secretary to Hon'ble Shri Justice Rajendra Chandra Singh Samant, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 7) Private Secretary to Hon'ble Shri Justice Arvind Singh Chandel, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 8) Private Secretary to Hon'ble Shri Justice Parth Prateem Sahu, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 9) Private Secretary to Hon'ble Shri Justice Gautam Chourdiya, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 10) Private Secretary to Hon'ble Smt. Justice Rajani Dubey, High Court of Chhattisgarh, Bilaspur, for information of her Ladyship.
- 11) Private Secretary to Hon'ble Shri Justice Narendra Kumar Vyas, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 12) Private Secretary to Hon'ble Shri Justice Naresh Kumar Chandravanshi, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 13) Private Secretary to Hon'ble Shri Justice Deepak Kumar Tiwari, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 14) Section Officer to Registrar General, High Court of Chhattisgarh, Bilaspur, for information.
- 15) Registrar (Vigilance/I. & E/Judicial/S&A Cell), High Court of Chhattisgarh, Bilaspur for information.

- 16) P.A. to Director/Additional Director, Chhattisgarh State Judicial Academy, High Court of Chhattisgarh, Bilaspur for information.
- 17) The District and Sessions Judge, **Balod, Dakshin Bastar Dantewara & Kondagaon** for information.
- 18) The Additional Registrar (Judicial/Administration/ D.E.& E./ Classification) High Court of Chhattisgarh, Bilaspur, for information.
- 19) Officer-on Special Duty-cum-C.P.C., High Court of Chhattisgarh, Bilaspur for information.
- 20) The Secretary, High Court Legal Services Committee, High Court of Chhattisgarh, Bilaspur for information.
- 21) The Dy. Registrar, Confidential, High Court of Chhattisgarh, Bilaspur for information.
- 22) The Accounts Officer, High Court of Chhattisgarh, Bilaspur *for information.*
- 23) Section Officer/Incharge O/o R.G./ Checker/D.E., High Court of Chhattisgarh, Bilaspur *for information.*
- 24) I/C NIC, High Court of Chhattisgarh, Bilaspur with a direction to upload this endorsement in the official website to this High Court.


(Arvind Kumar Verma)
Registrar General
10.05.2022

**GOVERNMENT OF CHHATTISGARH
LAW AND LEGISLATIVE AFFAIRS DEPARTMENT, MANTRALAYA
MAHANADI BHAWAN, ATAL NAGAR, NAYA RAIPUR (CG) 492002**

NOTIFICATION

6 MAY 2022

Naya Raipur dated .05.2022

F.No. 4751 /1383/XXI-B/C.G./2022,- In exercise of the powers conferred by sub-section (2) of Section 36 of the Narcotic Drugs and Psychotropic Substances Act, 1985 (No. 61 of 1985), the State Government, with the concurrence of the Hon'ble Chief Justice of High Court of Chhattisgarh and in compliance of Hon'ble High Court of Chhattisgarh's Memo No. 5774/III-6-1/2001(Pt.-III) Bilaspur, Dated 04-05-2022, by amending entries relating to establishment of Special Court (NDPS) at Balod, Dakshin Bastar Dantewara and Kondagaon in this department's previous notification regarding establishment of Special Court under the said Act, hereby, notifies the following Courts as Special Court under sub-section (2) of Section 36 of the Narcotic Drugs and Psychotropic Substances Act, 1985 for Civil District Balod, Dakshin Bastar Dantewara and Kondagaon, namely:-

SL. No.	Name of the District	Name of court Notified as Special Court under NDPS Act	Jurisdiction
(1)	(2)	(3)	(4)
1.	Balod	Sessions Judge, Balod	Civil District, Balod
2.	Dakshin Bastar Dantewara	I Additional Sessions Judge, Dantewara	Civil District, Dakshin Bastar Dantewara,
3.	Kondagaon	Sessions Judge, Kondagaon	Civil District, Kondagaon

अधिसूचना

फा. क्र 4751 /1383/21-ब/छ.ग./2022, स्वापक औषधि और मनः प्रभावी पदार्थ अधिनियम 1985 (क्र. 61 सन् 1985) की धारा 36 की उप-धारा (2) के द्वारा प्रदत्त शक्तियों को प्रयोग में लाते हुए, राज्य सरकार, छ.ग. उच्च न्यायालय के मुख्य न्यायाधिपति की सहमति से, एवं छ.ग. उच्च न्यायालय के ज्ञापन क्रमांक 5774/III-6-1/2001 (Pt-III) दिनांक 04.05.2022 के अनुपालन में, उक्त अधिनियम के अंतर्गत विशेष न्यायालय की स्थापना से संबंधित इस विभाग द्वारा पूर्व में जारी अधिसूचना में बालोद, दक्षिण बस्तर दंतेवाड़ा एवं कोण्डागांव में विशेष न्यायालय (एन. डी.पी.एस.) की स्थापना से संबंधित प्रविष्टियों को संशोधित करते हुये, एतद्वारा, निम्नलिखित न्यायालयों को स्वापक औषधि और मनः प्रभावी पदार्थ अधिनियम 1985 की धारा 36 की उप-धारा (2) के अंतर्गत सिविल जिला बालोद, दक्षिण बस्तर दंतेवाड़ा एवं कोण्डागांव हेतु विशेष न्यायालय अधिसूचित करता है, अर्थात् :-

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स.क्र.	जिले का नाम	एन.डी.पी.एस. अधिनियम के अंतर्गत विशेष न्यायालय अधिसूचित न्यायालय का नाम	क्षेत्राधिकार
(1)	(2)	(3)	(4)
1.	बालोद	सत्र न्यायाधीश, बालोद	सिविल जिला बालोद
2.	दक्षिण बस्तर दंतेवाड़ा	प्रथम अतिरिक्त सत्र न्यायाधीश, दंतेवाड़ा	सिविल जिला दक्षिण बस्तर दंतेवाड़ा
3.	कोण्डागांव	सत्र न्यायाधीश, कोण्डागांव	सिविल जिला कोण्डागांव

By order and in the name of the
Governor of Chhattisgarh,



(Ram Kumar Tiwari)

Principal Secretary

Government of Chhattisgarh

Law & Legislative Affairs Department

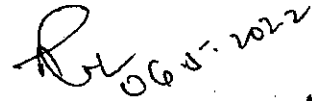
En.No. ⁴⁷⁵² /1383/XXI-B/C.G./2022

Raipur, Dated /05/2022

Copy to:

6 MAY 2022

1. Registrar General, Chhattisgarh High Court, Bilaspur with reference to Memo No. 5774/III-6-1/2001(Pt.-III) Bilaspur, Dated 04-05-2022,
 2. Principal Secretary, Government of Chhattisgarh, Home (Police) Department, Mantralaya, Raipur,
 3. Secretary, Government of India, Revenue Department, New Delhi,
 4. District and Sessions Judge, Balod, Dakshin Bastar Dantewara and Kondagaon,
 5. Private Secretary to Hon'ble Law Minister, Government of Chhattisgarh, Mantralaya, Raipur for perusal of Hon'ble Law Minister,
 6. Staff Officer to Principal Secretary Law for perusal of Principal Secretary Law, Law and Legislative Affairs Department, Government of Chhattisgarh, Mantralaya, Raipur,
 7. Deputy Director, Govt. Regional Printing Press, in front of Indrawati Bhawan, Nava Raipur, C.G. for publication in the forthcoming Gazette (Extra Ordinary),
- for information and necessary action.



(Anil Kumar Pandey)

Additional Secretary

Government of Chhattisgarh

Law & Legislative Affairs Department